

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 112 OF 2023

IN THE MATTER OF:

M. Narasimha Rao
R/o.Suryapet District.

....

Applicant

Versus

Member Secretary
Telangana State Pollution Control Board
Telangana and Ors

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R1 & R2)

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Place: Hyderabad.

Date: 06-04-2024.



Counsel for Respondent No. 1 & 2

REPORT DATED 04.04.2024 OF TELANGANA STATE POLLUTION CONTROL BOARD (R1 & R2) IN OA No. 112 OF 2023.

It is to submit that, Sri M Narsimha Rao, Gudimalkapuram (V), Chintalapalem (M), Suryapet District has submitted a grievance to the Hon'ble NGT through mail dated 12.12.2022 stating that the Respondent industry (M/s Anjani Portland Cement Ltd. (Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District) is using Hazardous Waste chemicals in their factory thereby causing ground water pollution and air pollution in the area including polluting the forest and River Krishna. The Principal Bench of the Hon'ble NGT, New Delhi has been registered the case as OA No. 197 of 2023 (PB).

Subsequently, the application was transferred to Southern Zone Bench, Chennai and OA No.197 of 2023 (PB) is renumbered as OA No.112 of 2023 (SZ).

Earlier, the Respondent Board has filed a report dated on 22.11.2023 before the Hon'ble NGT, Chennai submitting status of the Online Continuous Emission Monitoring System (OCEMS) installed and Continuous Ambient Air Quality Monitoring Stations (CAAQMS).

The Hon'ble NGT (SZ), Chennai vide order dated 05.03.2024 directed the Respondent Board to verify the report of CPCB and file a further report regarding the connectivity / operation status of Online Continuous Emission Monitoring System (OCEMS) system installed by the Respondent industry.

In this regard, the following is submitted: -

1. M/s Anjani Portland Cement Ltd. (Plant) is located at Sy.No. 226, Chinthalapalem (V&M), Suryapet District.
2. The industry has installed Online Continuous Emission Monitoring System (OCEMS) to the following stacks:

S.No.	Description of the stacks	Parameters Monitored
i.	Stack attached to the Raw Mill and Kiln of Line - II	PM, SO2 and NOx

ii.	Stack attached to the Cooler discharge of Line - II	PM
iii.	Stack attached to the Coal Mill of Line - II	PM
iv.	Stack attached to the Cement Mill - 1 of Line - I	PM
v.	Stack attached to the Cement Mill - 3 of Line - II	PM
vi.	Stack attached to the Coal Mill of Line - I	PM
vii.	Stack attached to the Cooler discharge of Line - I	PM
viii.	Stack attached to the Raw Mill of Line - I	PM
ix.	Stack attached to the Horizontal Rotary kiln of Line - I	PM, SO ₂ and NO _x
x.	Stack attached to the Cement Mill - 2 of Line - II	PM
xi.	Stack attached to the Coal Fired Boiler of 70 TPH	PM

3. The industry has also installed Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at following locations:

S.No.	Description of the Continuous Ambient Air Quality Monitoring Stations (CAAQMS)	Parameters Monitored
i.	Continuous Ambient Air Quality Monitoring Station (CAAQMS) -1 at top of the Unit Head Office.	PM _{2.5} , PM ₁₀ , SO ₂ and NO _x
ii.	Continuous Ambient Air Quality Monitoring Station (CAAQMS) -1 at top of B-type quarters in colony.	PM _{2.5} , PM ₁₀ , SO ₂ and NO _x

4. The Central Pollution Control Board (CPCB) has submitted a report dated: 02.12.2023 before the Hon'ble NGT (SZ). The reply/response/Action Taken Report of the Respondent Board (TSPCB) on the observations made by the Central Pollution Control Board (CPCB) in its report dated: 02.12.2023 is submitted below:

S.No	Observations made by the Central Pollution Control Board (CPCB) in its report dated: 02.12.2023	The reply/response/Action Taken Report of the Respondent Board (SPCB)
1	Data for (Sulphur dioxide) SO ₂ & (Nitrogen dioxide) NO _x from Stack_2_KILN2_RABH_RAW	As per the data obtained from the TSPCB server (Real Time Data Acquisition And

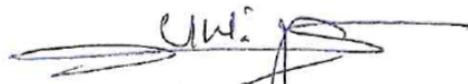
	MILL is not available since 18 th May 2022.	Monitoring), the data for (Sulphur dioxide) SO ₂ & (Nitrogen dioxide) NO _x from KILN2_RABH_RAW MILL is available in the TSPCB server including the mentioned period i.e, since 18 th May 2022. Annexure – I & II.
2	Particulate Matter (PM) connected to Stack_1_70TPH COAL _FIRED _BOILER found exceeded 1 to 8 occasions out of 96 readings in a day (4 readings per hr of 15 min each X 24 hr per day = 96 readings in a day) and SMS alert generated for these readings. The exceeded PM value ranges from 30.1 to 30.9 mg/Nm ³ against the prescribed standard 30 mg/Nm ³ . (During the period 01.10.2023 to 17.11.2023)	As per MoEF & CC Notification No: S.O.No.3305 (E), dated: 07.12. 2015, the standards for particulate matter (PM) for TPPs installed after 1 st January, 2003 up to 31.12.2016, is 50.0 mg/Nm ³ . Annexure – III. Accordingly, the Respondent Board issued Consent for Operation (CFO) to the Respondent industry vide order dated:16.11.2021 stipulating Standard of 50 mg/Nm ³ to the CPP as per the standards stipulated in the E(P) Rules Annexure – IV. As per the data obtained from the TSPCB server (Real Time Data Acquisition And Monitoring), the Particulate Matter (PM) values for the stack

		attached to the 70 TPH Coal Fired Boiler is found to be 29.86 mg/Nm ³ (maximum value during the period 01.10.2023 to 17.11.2023), against the prescribed standard of 50.0 mg/Nm ³ as stipulated in the CFO Order dated 22.12.2016 (Annexure – V).
3	PM value has exceeded on two occasions in the Stack_5_Cooler1 on 05.11.2023 and the values ranges 31.9 to 54.8 against the prescribed standard of 30 mg/Nm ³ .	As per the data obtained from the TSPCB server (Real Time Data Acquisition And Monitoring), the Particulate Matter (PM) values for the stack attached to the Cooler- 1 is found to be 13.11 mg/Nm ³ (maximum value during the period 01.10.2023 to 17.11.2023), against the prescribed standard of 30.0 mg/Nm ³ . Annexure – VI .

The Respondent Board, Telangana State Pollution Control Board will monitor the Respondent industries regularly.

Place: Nalgonda.

Date: 04.04.2024


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.



Real Time Data Acquisition And Monitoring

Site Name: Anjani Portland Cement Ltd

Report: Custom Report

From Date: 2022/04/01 00:01:00 To Date : 2023/03/31 10:32:12

Description	KILN2 RABH-RAW MILL-SO ₂ - (mg/Nm ³) Raw	KILN2 RABH-RAW MILL-NO _x - (mg/Nm ³) Raw
Prescribed Standards	0.0 - 100.0	0.0 - 800.0
Maximum Data	51.09	297.06
Minimum Data	35.89	1.31
Geometric Mean	49.37	260.45
Median	51.06	288.11
Standard Deviation	4.77	86.96
Maximum Value At Time	2022-09-01	2022-11-01
Minimum Value At Time	2023-03-01	2022-07-01
Valid Data Points	10	11
Total Data Points	12	12
Data Availability %	83.33%	91.67%



Real Time Data Acquisition And Monitoring

Site Name: Anjani Portland Cement Ltd

Report: Custom Report

From Date: 2023/04/01 00:01:00 To Date : 2024/03/31 00:02:00

Description	KILN2 RABH-RAW MILL-SO ₂ - (mg/Nm ³) Raw	KILN2 RABH-RAW MILL-NO _x - (mg/Nm ³) Raw
Prescribed Standards	0.0 - 100.0	0.0 - 800.0
Maximum Data	67.4	311.26
Minimum Data	36.32	150.86
Geometric Mean	48.57	267.15
Median	49.86	273.79
Standard Deviation	8.23	43.58
Maximum Value At Time	2023-10-01	2024-03-01
Minimum Value At Time	2023-04-01	2023-11-01
Valid Data Points	12	12
Total Data Points	12	12
Data Availability %	100.0%	100.0%

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99


भारत का राजपत्र
The Gazette of India

असाधारण
 EXTRAORDINARY
 भाग II—खण्ड 3—उप-खण्ड (ii)
 PART II—Section 3—Sub-section (ii)
 प्राधिकार से प्रकाशित
 PUBLISHED BY AUTHORITY

सं. 2620] नई दिल्ली, मंगलवार, दिसम्बर 8, 2015/अग्रहायण 17, 1937
 No. 2620] NEW DELHI, TUESDAY, DECEMBER 8, 2015/AGRAHAYANA 17, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 7 दिसम्बर, 2015

का.आ. 3305(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1.(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2015 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

(क) क्रम सं. 5 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :—

क्रम सं.	उद्योग	मापदंड	मानक
1	2	3	4
5क	ताप विद्युत संयंत्र (जल उपभोग सीमा)	जल उपभोग	1. एक बार शीतलन (ओटीसी) के माध्यम से सभी संयंत्र शीतलन टावरों (सीटी) को प्रतिष्ठापित करेंगे और अधिसूचना की तारीख से दो वर्ष की अवधि के भीतर अधिकतम 3.5m ³ /MWh के विनिर्दिष्ट जल उपभोग को हासिल करेंगे।

			<p>II. सभी विद्यमान सीटी-आधारित संयंत्र 3.5m³/MWh इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर अधिकतम 3.5m³/MWh तक के विनिर्दिष्ट जल उपभोग को कम करेंगे।</p> <p>III. जनवरी, 2017 के पश्चात् प्रतिष्ठापित किए जाने वाले नए संयंत्र अधिकतम 2.5 m³/MWh तक के विनिर्दिष्ट जल उपभोग को पूरा करेंगे और शून्य जल दुर्यय को हासिल करेंगे।</p>
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(ख) क्रम सं. 25 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां रखी जाएंगी, अर्थात् :—

क्रम सं.	उद्योग	मापदंड	मानक
1	2	3	4
		विवक्त पदार्थ	100 mg/Nm ³
		सल्फर डायोक्साइड (SO ₂)	600 mg/Nm ³ (500 मेगावाट से कम क्षमता की इकाईयों से लघु इकाईयां) 200 mg/Nm ³ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		नाइट्रोजन के आक्साइड (NO _x)	300 mg/Nm ³
		पारा (Hg)	0.03 mg/Nm ³ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		1 जनवरी, 2003 के पश्चात् 31 दिसंबर, 2016 तक प्रतिष्ठापित टीपीपी (इकाईयां)	
		विवक्त पदार्थ	50 mg/Nm ³
		सल्फर डायोक्साइड (SO ₂)	600 mg/Nm ³ (500 मेगावाट से कम क्षमता की इकाईयों से लघु इकाईयां) 200 mg/Nm ³ (500 मेगावाट और उससे अधिक क्षमता की इकाईयां)
		नाइट्रोजन के आक्साइड (NO _x)	300 mg/Nm ³
		पारा (Hg)	0.03 mg/Nm ³
		1 जनवरी, 2017 से प्रतिष्ठापित टीपीपी (इकाईयां)	
		विवक्त पदार्थ	30 mg/Nm ³
		सल्फर डायोक्साइड (SO ₂)	100 mg/Nm ³
		नाइट्रोजन के आक्साइड	100 mg/Nm ³

	(NOx)	
	पारा (Hg)	0.03 mg/Nm ³

* टीपीपी (इकाईयां) इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष के भीतर परिसीमाओं को पूरा करेंगी।
 ** इसके अंतर्गत सभी टीपीपी (इकाईयां) हैं, जिन्हें पर्यावरणीय निकासी प्रदान की गई है और संनिर्माण के अधीन है।

[फा. सं. ब्यू-15017/40/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

टिप्पण :- मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 844(अ) 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और उनका पश्चातवर्ती का.आ. 433(अ) तारीख 18 अप्रैल, 1987 ; सा.का.नि. 176(अ) तारीख 2 अप्रैल, 1996; सा.का.नि. 97 (अ), तारीख 18 फरवरी, 2009 ; सा.का.नि. 149(अ) तारीख 4 मार्च, 2009 ; सा.का.नि. 543(अ) तारीख 22 जुलाई, 2009 ; सा.का.नि. 739(अ) तारीख 9 सितम्बर, 2010 ; सा.का.नि. 809(अ) तारीख 4 अक्टूबर, 2010, सा.का.नि. 215(अ) तारीख 15 मार्च, 2011 ; सा.का.नि. 221(अ) तारीख 18 मार्च, 2011 ; सा.का.नि. 354(अ) तारीख 2 मई, 2011 ; सा.का.नि. 424(अ) तारीख 1 जून, 2011 ; सा.का.नि. 446(अ) तारीख 13 जून, 2011 ; सा.का.नि. 152(अ) तारीख 16 मार्च, 2012 ; सा.का.नि. 266(अ) तारीख 30 मार्च, 2012 ; सा.का.नि. 277(अ) तारीख 31 मार्च, 2012; सा.का.नि. 820(अ) तारीख 9 नवम्बर, 2012 ; सा.का.नि. 176(अ) तारीख 18 मार्च, 2013 ; सा.का.नि. 535(अ) तारीख 7 अगस्त, 2013 ; सा.का.नि. 771(अ) तारीख 11 दिसम्बर, 2013 ; सा.का.नि. 2(अ) तारीख 2 जनवरी, 2014 ; सा.का.नि. 229(अ) तारीख 28 मार्च, 2014 ; सा.का.नि. 232(अ) तारीख 31 मार्च, 2014 ; सा.का.नि. 325(अ) तारीख 7 मई, 2014, सा.का.नि. 612(अ) तारीख 25 अगस्त, 2014 और अन्तिम संशोधन सा.का.नि. 789(अ) तारीख 11 नवम्बर, 2014 किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
 NOTIFICATION

New Delhi, the 7th December, 2015

S.O. 3305(E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule - I -

(a) after serial number 5 and entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sr. No.	Industry	Parameter	Standards
1	2	3	4
"5A.	Thermal Power Plant (Water consumption limit)	Water consumption	I. All plants with Once Through Cooling (OTC) shall install Cooling Tower (CT) and achieve specific water consumption upto maximum of 3.5m ³ /MWh within a period

			of two years from the date of publication of this notification.
			II. All existing CT-based plants reduce specific water consumption upto maximum of 3.5m ³ /MWh within a period of two years from the date of publication of this notification.
			III. New plants to be installed after 1 st January, 2017 shall have to meet specific water consumption upto maximum of 2.5 m ³ /MWh and achieve zero waste water discharged”;

(b) for serial number 25, and the entries related thereto, the following serial number and entries shall be substituted, namely:-

Sr. No.	Industry	Parameter	Standards
1	2	3	4
25.	Thermal Power Plant	TPPs (units) installed before 31 st December, 2003*	
		Particulate Matter	100 mg/Nm ³
		Sulphur Dioxide (SO ₂)	600 mg/Nm ³ (Units Smaller than 500MW capacity units) 200 mg/Nm ³ (for units having capacity of 500MW and above)
		Oxides of Nitrogen (NO _x)	600 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³ (for units having capacity of 500MW and above)
		TPPs (units) installed after 1 st January,2003, upto 31 st December, 2016*	
		Particulate Matter	50 mg/Nm ³
		Sulphur Dioxide (SO ₂)	600 mg/Nm ³ (Units Smaller than 500MW capacity units) 200 mg/Nm ³ (for units having capacity of 500MW and above)
		Oxides of Nitrogen (NO _x)	300 mg/Nm ³
		Mercury (Hg)	0.03 mg/Nm ³
		TPPs (units) to be installed from 1 st January, 2017**	
		Particulate Matter	30 mg/Nm ³
		Sulphur Dioxide (SO ₂)	100 mg/Nm ³
Oxides of Nitrogen (NO _x)	100 mg/Nm ³		
Mercury (Hg)	0.03 mg/Nm ³		

*TPPs (units) shall meet the limits within two years from date of publication of this notification.

**Includes all the TPPs (units) which have been accorded environmental clearance and are under construction”.

[F. No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor

Note: - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications:—

S.O. 433(E), dated 18th April 1987; G.S.R. 176(E) dated 2nd April, 1996; G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 149(E), dated the 4th March, 2009; G.S.R. 543(E), dated 22nd July, 2009; G.S.R. 739(E), dated the 9th September, 2010; G.S.R. 809(E), dated, the 4th October, 2010; G.S.R. 215(E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354(E), dated the 2nd May, 2011; G.S.R. 424(E), dated the 1st June, 2011; G.S.R. 446(E), dated the 13th June, 2011; G.S.R. 152(E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277(E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176(E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229(E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612(E), dated the 25th August, 2014 and lastly amended *vide* notification G.S.R. 789(E), dated 11th November, 2014.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 590]

नई दिल्ली, सोमवार, मार्च 7, 2016/फाल्गुन 17, 1937

No. 590]

NEW DELHI, MONDAY, MARCH 7, 2016/ PHALGUNA 17, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

शुद्धिपत्र

नई दिल्ली, 7 मार्च, 2016

का.आ. 682(अ).—भारत के राजपत्र में प्रकाशित पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सा.का.नि. 3305(अ) तारीख 7 दिसंबर, 2015 द्वारा अधिसूचित पर्यावरण (संरक्षण) संशोधन नियम, 2015 के अंतर्गत आने वाली नीचे उल्लिखित प्रविष्टियों को निम्न पढ़ें:

1. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 2 के नीचे सारणी में स्तम्भ 3 और 4 में "31 दिसंबर, 2003 से पहले संस्थापित टीपीपी (इकाईयां)"
2. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 6 की सारणी के स्तम्भ 4 में "300 mg/Nm³" के स्थान पर "600 mg/Nm³" पढ़ें
3. पृष्ठ सं. 2, क्रम सं. 25, पंक्ति सं. 8 की सारणी के स्तम्भ 3 और 4 में "1 जनवरी, 2003" के स्थान पर "1 जनवरी, 2004" पढ़ें

[फा.सं. क्यू.15017/40/2007-सीपीडब्ल्यू]

डा. राशद हसन, सलाहकार

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**CORRIGENDUM**

New Delhi, the 7th March, 2016

S.O. 682(E).—In the notification of the Government of India in the Ministry of Environment, Forest and Climate Change vide number S.O. 3305(E), dated the 7th December, 2015, published in the Gazette of India, Part II, Section 3, Sub-section (ii), in page 4, in the Table, against serial number 25, for “1st January, 2003” substitute “1st January, 2004”.

[F.No. Q-15017/40/2007-CPW]

Dr. RASHID HASAN, Advisor



14

ANNEXURE - IV

**TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018**

Phone: 23887500
Fax: 040 - 23815631

CONSENT & HWA ORDER (AUTO RENEWAL) – RED CATEGORY

Consent Order No: TSPCB/AUTO RENEWAL/CFO/RO-NLG/HO/2021 1246 Date: 06.11.2021

Sub: TSPCB – M/s. Anjani Portland Cement Ltd. (16 MW Coal based Power Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District - Auto Renewal of Consent for Operation & HW Authorization – Order issued – Reg.

- Ref:**
- 1) Board Resolution No. 26 and circular dt. 19.11.2015 & 08.12.2015
 - 2) CFO & HWA order No. TSPCB/ RCP/NLG/ CFO&HWM/HO/2016-2512 Dt. 22.12.2016 with a validity upto 30.11.2021
 - 3) Industry's online application no.1030, dt 28.10.2021 for Auto Renewal of CFO & HWA along with Self Certification & Bank Guarantee.
 - 4) EE, R.O. Nalgonda mail dt. 30.10.2021.

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- 1) The Board hereby renews the Consent for Operation (CFO) and Hazardous Waste Authorization (HWA) of the industry, issued vide reference 2nd cited, for a period upto 30.11.2026 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2) This consent is issued under the Auto Renewal System of the Board as per the circulars vide reference 1st cited and as per the self certification submitted by M/s. Anjani Portland Cement Ltd. (16 MW Coal based Power Plant), Sy.No. 226, Chinthalapalem (V&M), Suryapet District vide reference 3rd cited.
- 3) All the conditions stipulated in CFO & HWA order dt. 22.12.2016 will remain same. The Board reserves its right to review, modify, revoke conditions and vary the validity period of the CFO& HWA of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of the Bank Guarantee submitted by the industry for Rs. 3,64,500/- (BG No. 021GT01213000001, HDFC Bank Ltd, Banjara Hills) dt.27.10.2021 with validity for a period upto 30.11.2026.
- 5) The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 6) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

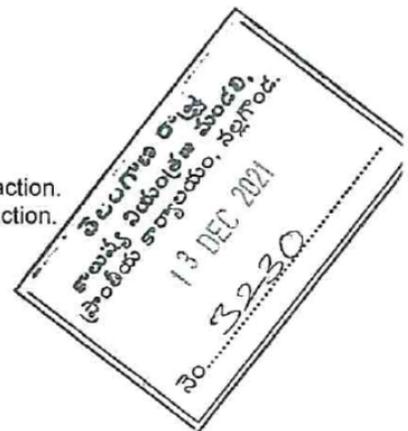
Sd/-
MEMBER SECRETARY

To
M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No. 226, Chinthalapalem (V&M),
Suryapet District

- Copy to:
1. The JCEE, Zonal Office, R.C. Puram for information and necessary action.
 2. The E.E., Regional Office, Nalgonda for information and necessary action.

///T.C.F.B.O///

[Signature]
ENVIRONMENTAL ENGINEER
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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018

Ph: 040-23887500
Fax: 040- 23815631
Website: tspcb.cgg.gov.in

CONSENT & AUTHORISATION ORDER

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

Consent Order No : TSPCB/RCP/NLG/CFO&HWM/HO/2016- 2512 Date : 22.12.2016

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air. (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No.226, Chintalapalem (V),
Mellacheruvu (M),
Suryapet District,
E-mail id: pgr@anjanicement.com

తెలంగాణ రాష్ట్ర
కాలువ్య నియంత్రణ మండలి,
ప్రాంతీయ కార్యాలయం, నల్లగొండ.
17 JAN 2017
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(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Water Pollution:

Outlet No.	Description of outlet	Max Daily Discharge	Method of Treatment and Disposal
1.	Cooling Tower Blow Down - 15 KLD + Boiler Blow Down - 15 KLD + DM & RO Reject - 50 KLD	88 KLD	After treatment in. ETP, shall be used for dust suppression, Ash conditioning, service purpose & green belt development within the premises.
2.	Domestic	8 KLD	After treatment in STP, shall be used for green belt development.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Emission Rate
1.	Attached to 70 TPH Coal Fired Boiler	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof):

- Number of Authorization and date of issue: TSPCB/RCP/NLG/CFO&HWM/HO/2016-
Date : 22.12.2016.
- Reference of Application: Reference No. LRG02700593853CFO dt.24.10.2016.

3. M/s. Anjani Portland Cement Ltd., (16 MW Captive Power Plant), Suryapet District, is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as below:

➤ HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option
1.	Waste Oil/Used Oil	5.1 of Schedule-I	-	Sent to Authorised Waste Oil Reprocessors

This consent order is valid for generation of Electrical Power along with quantity mentioned below:

S.No	Product	Quantity
1.	Power (Fuel :- Imported coal (100%) - 244 TPD or Indian coal (100%) - 396 TPD or Blended coal {(Imported coal (70%) - 192 TPD + Indian coal (30%) - 83 TPD)} - 275 TPD).	16 MW

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This combined order of Consents and Authorization is valid for a period ending with the 30th day of November, 2021:

Sd/-
MEMBER SECRETARY

To
M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No.226, Chintalapalem (V),
Mellacheruvu (M),
Suryapet District.

Copy to:

1. The JCEE, Zonal Office, RC Puram for information and necessary action.
2. The EE, Regional Office, Nalgonda for information and necessary action.
3. The SEE, (Cess), TSPCB for information.

//T.C.F.B.O//

V. S. Reddy
Environmental Engineer

SCHEDULE - A

1. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board and detailed compliance of CFO conditions.
2. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
5.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder, wind direction recorder.
6. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
7. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
8. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
9. In case of such episodal discharges / emissions mentioned in item 6 above, the industry shall take immediate action to bring down the discharge / emission below the limits prescribed in this order.
10. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
11.
 - (a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
12. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
13. The applicant shall comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution

- control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
 16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
 17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
 18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
 19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
 20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated, as Hazardous Waste and they shall be disposed off only to the agencies authorized by APPCB in a safe manner.
 21. The occupier shall prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to APPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
 22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers shall be provided with a general label.
 23. The driver who transports Hazardous Waste shall be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
 24. No Hazardous Wastes shall be mixed with any other wastes or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of APPCB.
 25. If HDPE bags are used for storing Hazardous Wastes, it shall be ensured that they are perfectly sealed, mechanically or double hot sealed. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags shall be ensured that they are perfectly sealed.
 26. The person Authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 27. Any authorization change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his Authorization.
 28. The industry shall comply with the provisions of Batteries (Management & Handling) Rules, 2001.
 29. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board shall provide information on specific conditions of CFO and Hazardous Waste Authorization. The second sign board shall display online data on quantity and nature of hazardous chemicals being used in the plant, as well as water, air emissions and solid waste generated within the factory premises.
 30. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

31. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
32. The Authorization issued under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its amendments thereof, shall comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE - B

1. The effluent discharged should not contain constituents in excess of the tolerance limits prescribed below:

Outlet	Parameter	Limiting Standards
1.	pH	6.50 - 8.50
	Total Suspended Solids (at 103 - 105° C)	100 mg/l
	Oil and Grease	10 mg/l
	Free available Chlorine	0.50 mg/l
	Copper (Total)	1.0 mg/l
	Iron (Total)	1.0 mg/l
	Phosphate (total)	5.0 mg/l
	Zinc	1.0 mg/l
	Chromium Total	0.2 mg/l
Phosphate	5.0 mg/l	

2. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities prescribed below:

S.No	Purpose	Quantity in KLD
1.	Cooling	50 KLD
2.	RO Plant/DM Plant/ Boiler Feed	100 KLD
	Total	150 KLD

3. The industry shall reduce the specific water consumption upto maximum of 3.5 m³ / MWh within a period of two years from the date of publication of the Notification issued by the Ministry of Environment, Forests & Climate Change, Govt. of India, vide S.O. No. 3305 (E), dt.07.12.2015, under the Environment (Protection) Rules, 1986.
4. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission Standards (in mg/Nm ³)
1	Particulate Matter	50 mg/Nm ³
	Sulphur Dioxide (SO ₂)*	600 mg/Nm ³
	Oxides of Nitrogen (NO _x)*	300 mg/Nm ³
	Mercury (Hg)*	0.03 mg/Nm ³

* - The industry shall meet the limits stipulated by the Board for the above parameters within a period of two years from the date of publication of the Notification issued by the Ministry of Environment, Forests & Climate Change, Govt. of India, vide S.O. No. 3305 (E), dt.07.12.2015, under the Environment (Protection) Rules, 1986.

6. The industry should comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/ m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

7. The industry shall operate ESP for the Boiler so as to meet the Board standards and avoid Air Pollution in the surrounding areas.
8. The industry shall install Bag Filters & other Air Pollution Control Equipment at belt conveyer junction towers, fly ash silo top, bottom ash silo top etc. regularly, so as to meet the Board standards and avoid Air Pollution in the surrounding areas. The industry shall maintain dry fog system at various dust generation sources to avoid fugitive dust emissions.
9. The industry shall store coal in closed sheds only and take necessary measures at coal storage area to avoid Air Pollution Problems within the premises and in the surrounding areas. The industry shall ensure that huge coal stocks are not piled up openly.
10. The industry shall transport the coal in trucks provided with close enclosures to prevent dust nuisance in the surrounding areas due to fugitive dust emissions during transport.
11. The industry shall construct & maintain CC roads in their premises to avoid fugitive emissions.
12. The industry shall provide & operate mechanical sprinklers in all dust generating areas like Coal yard etc., to control fugitive emissions.
13. The industry shall maintain records for dry ash collection, handling, storage and utilization of 100% of Ash generated. The industry shall utilize Fly Ash & Bottom Ash in Cement process.
14. The industry shall comply with the Notifications issued by Ministry of Environment & Forests, Govt. of India on Utilization of Fly Ash generated from Thermal Power Plants.
15. The industry shall treat the domestic effluents in the STP of Cement Plant and utilize for green belt development within the industry premises.
16. The industry shall treat the DM plant regeneration water, softener water, RO Back Wash, Boiler & Cooling Tower Blow Downs etc., to the Board standards. The treated effluents shall be utilized for dust suppression, ash quenching, cooling purpose and onland for plantation within the plant premises.
17. The industry shall not discharge any waste water outside the plant premises.
18. The industry shall maintain good housekeeping within the plant premises.
19. The industry shall comply with the stipulations and conditions prescribed in the CFE Order.
20. The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
21. The industry shall comply with the Task Force directions issued from time to time.
22. The industry shall connect the Online Continuous Stack Emission Monitoring Systems (OCSEMS) to the Website of CPCB & TSPCB.
23. The industry shall provide & connect the Online Effluent Quality Monitoring System (OEQMS) for the Power Plant for monitoring of pH, Temperature & TSS to the Website of CPCB & TSPCB.
24. The industry shall comply with emission standards stipulated by the MoEF for the captive power plant.
25. The industry shall provide adequate space for installation of Flue Gas Desulphurization (FGD), if required at later stage, as stipulated by the Board in the CFE Order.
26. The industry shall make interlocking arrangements between APCE & fuel feeding system.
27. The industry shall provide & operate separate Digital Flow Meters with necessary pipeline for assessing the quantity of water used for each of the following purposes:

- a. Industrial cooling, boiler feed.
 - b. Domestic purposes.
 - c. Processing, whereby water gets polluted and pollutants are easily biodegradable.
 - d. Processing, whereby water gets polluted and pollutants are not easily biodegradable.
27. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
- a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Daily Fly Ash generation and sent to Cement Plant for utilization.
28. The industry shall provide Rain Water Harvesting (RWH) structures within the plant site.
29. The applicant shall submit Environment Statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
30. The conditions are stipulated in this order is without prejudice to rights and contentions of this Board in any Hon'ble Court of Law.

SCHEDULE - C
[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

A. General conditions of Authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions:

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store Hazardous Waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper Records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc. as per Rule 20(1) and file Annual Returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
11. The industry shall dispose of e-waste to the authorized recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Anjani Portland Cement Ltd.,
(16 MW Coal based Power Plant),
Sy.No.226, Chintalapalem (V),
Mellacheruvu (M),
Suryapet District.

//T.C.F.B.O//

VSR
23/11/17
Environmental Engineer



Real Time Data Acquisition And Monitoring

Site Name: Anjani Portland Cement Ltd

Report: Custom Report

From Date: 2023/10/01 00:02:00 To Date : 2023/11/17 00:02:00

Description	CPP-Boiler-PM - (mg/Nm3) Raw
Prescribed Standards	0.0 - 50.0
Maximum Data	29.86
Minimum Data	0.0
Geometric Mean	22.7
Median	23.38
Standard Deviation	5.34
Maximum Value At Time	2023-10-20 22:02
Minimum Value At Time	2023-10-01 00:02
Valid Data Points	4475
Total Data Points	4513
Data Availability %	99.16%



Real Time Data Acquisition And Monitoring

Site Name: Anjani Portland Cement Ltd

Report: Custom Report

From Date: 2023/11/05 00:02:00 To Date : 2023/11/05 23:59:00

Description	COOLER 1 ESP-PM - (mg/Nm3) Raw
Prescribed Standards	0.0 - 30.0
Maximum Data	15.52
Minimum Data	0.0
Geometric Mean	11.89
Median	12.11
Standard Deviation	2.18
Maximum Value At Time	2023-11-05 00:14
Minimum Value At Time	2023-11-05 06:05
Valid Data Points	1426
Total Data Points	1438
Data Availability %	99.17%

